

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4454  
ANSWERED ON:20.08.2010  
SETTLEMENT OF MEDICAL CLAIM UNDER CGHS  
Sivasami Shri C.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

(a) whether there is a considerable delay in the settlement of medical reimbursement claims under Central Government Health Service (CGHS) which affect the pensioners and CGHS beneficiaries; and

(b) if so, the action taken by the Government for early clearance of CGHS reimbursement claims?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b) There is no delay in settlement of medical reimbursement claims of Central Government Health Scheme (CGHS) beneficiaries except in few cities where bills have been delayed due to technical reasons.

If a pensionary CGHS beneficiary is referred to an empanelled hospital by the CGHS, he/she is entitled to cashless treatment. It is only when the pensioner beneficiary goes directly to a hospital (whether empanelled or non-empanelled), without a referral letter from CGHS, the question of seeking reimbursement arises. In these cases delay in reimbursement can occur as the claim form, with all required papers, is not submitted. To ease the consideration of reimbursement cases, the need for obtaining countersignature of operating doctor and essentiality certificate have been dispensed with.